

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1137 of 2020**

**In the matter of:**

**Gay Printers**

**...Appellant.**

**Versus**

**Pawan Buildwell Pvt. Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Mr. Swastik Verma, Advocate.**

**For Respondent: Mr. Piyush Singh and Ms. Aditi Sinha, Advocates.**

**ORDER**  
**(Virtual Mode)**

**04.01.2021** Heard Learned Counsel for the Appellant perused Annexure A-3 and the Impugned Order (Annexure A-1). The Learned Counsel for Appellant wants to file copies of Orders & documents to show that the MoU concerned was basis of adjudication. Learned Counsel for the Respondent is submitting that the MoU in dispute was never basis of adjudication and that the Appellant has also filed an FIR.

**2.** Mr. Piyush Singh, Advocate appears on behalf of Mr. Ramesh Kumar Suneja, the erstwhile Director of the Corporate Debtor. The Appellant has made the Corporate Debtor Respondent which is said to be in Liquidation. Learned Counsel for Appellant says that the grievance of Appellant is against the Director Mr. Ramesh Kumar Suneja. The Appellant to correct Cause-Title of the Appeal Paper Book and in place of the Corporate Debtor the name of the Director Ramesh Kumar Suneja may be shown as the Respondent. This may be done within a week. Notice be then issued to said Ramesh Kumar Suneja.

**3.** Parties may file copies of Orders and documents on which they want to rely before next date.

**4.** Learned Counsel for Mr. Ramesh Kumar Suneja may file Reply-Affidavit within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **04<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

Basant B./md.